ITEM NO.1501 COURT NO.6 SECTION II-E

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1029/2011

SHUBHA @ SHUBHASHANKAR

Appellant(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

[HEARD BY : HON. M.M. SUNDRESH AND HON. ARAVIND KUMAR, JJ.]

WITH

Crl.A. No. 1030/2011 (II-E)

FOR ON IA 66482/2011

FOR ON IA 69852/2012

Crl.A. No. 1225/2011 (II-E)

Crl.A. No. 2943/2025 (II-E)

IA No. 7230/2012 - EXEMPTION FROM FILING O.T.

Date: 14-07-2025 These matters were called on for pronouncing the judgment today.

For Appellant(s) Mr. R Nedumaran, Sr. Adv.

Mr. Y Arunagiri, Adv.

Mr. Shreyas Kaushal, Adv.

Mr. M Sathishkumar, Adv.

Mr. P. Soma Sundaram, AOR

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Mr. Nirnimesh Dube, Adv.

Mr. Shreeyash Lalit, Adv.

Ms. Sonia Dube, Adv.

Mr. Lavam Tyagi, Adv.

Mr. Himanshu Vats, Adv.

Mr. Ranjit Kumar, Sr. Adv.

Mr. Jayant K. Sud, Sr. Adv.

Mr. S. K. Kulkarni, Adv.

Mr. M. Gireesh Kumar, Adv.

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Ms. Uditha Chakravarthy, Adv.

Mr. Debdeep Banerjee, Adv.

Mr. Kartik Jasra, Adv.

Mr. Prannit Stefano, Adv.

Mr. Shayal Anand, Adv.

For Respondent(s) Mr. Tomy Sebastian, Sr. Adv.

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Dr. Mrs. Vipin Gupta, AOR

Ms. Aishwarya Kumar, Adv.

Mr. Muhammed Ali Khan, A.A.G.

Mr. V. N. Raghupathy, AOR

Mr. Omar Hoda, Adv.

Ms. Eesha Bakshi, Adv.

Mr. Kamran Khan, Adv.

Mr. Arjun Sharma, Adv.

Ms. Jayanti Singh, Adv.

Ms. Gurbani Bhatia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice M.M. Sundresh pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Aravind Kumar.

The appeals are dismissed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(SWETA BALODI) (POONAM VAID)
ASTT. REGISTRAR-cum-PS ASSISTANT REGISTRAR
(Signed reportable judgment is placed on the file)